

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. 73
ANSWERED ON 6TH FEBRUARY, 2020

DISTRICT ROAD SAFETY/DEVELOPMENT COMMITTEE

*73. SHRI NATARAJAN P.R.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of procedure for holding meetings of District Road Safety/Development Committee in the country;
- (b) the number of such meetings held in the recent past across the country;
- (c) whether any such meeting was held in Coimbatore District (Tamil Nadu);
- (d) if so, the details and the outcome of the last meeting; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 73 ANSWERED ON 06-02-2020 ASKED BY SHRI NATARAJAN P.R. REGARDING “DISTRICT ROAD SAFETY/DEVELOPMENT COMMITTEE”.

(a) Section 215 sub-section (3) of the Motor Vehicle Act, 1988 empowers the State Government to constitute District Road Safety Committee for each district in the State. As per provisions under the Act, the Committees discharges such functions relating to Road Safety as are specified by the concerned State Government.

Further, the Ministry of Road Transport & Highways has also notified a Road Safety Committee in every district to be headed by the Hon’ble Member of Parliament (Lok Sabha) in September, 2017. The Hon’ble Member of Parliament (RS) residing in the district is a special invitee of the Committee which was renamed as “Parliamentary Constituency Committee for Road Safety” vide notification dated 30.08.2019. Thereafter, the Committee has been renamed as “Member of Parliaments’ Road Safety Committee” vide notification dated 19th December, 2019. The District Collector is the Member Secretary of the Committee and other concerned departments at district level are members of the Committee. The Committee has to meet at least once in a quarter or at such frequency as it may decide. Minutes of the meeting along with action taken on the decisions of the previous meetings, are to be sent to the Director General of Police, and to the Transport Commissioner of the State.

The terms of reference of the Member of Parliaments’ Road Safety Committee are as under:

- (i) Monitoring of road safety activities in the district
- (ii) Monitoring of road accidents’ data
- (iii) Identification and study of causes of road accidents
- (iv) To provide suggestions to the National / States Road Safety Council
- (v) Reviewing and monitoring of the work relating to identification & rectification of black spots as per protocol and all road engineering measures
- (vi) Ensuring implementation of road safety standards
- (vii) Create and implement road safety action plan for the district with specific targets for accident/fatality reduction
- (viii) To discuss and strengthen the implementation of 4 E’s Programme i.e Education, Enforcement, Emergency care and Engineering
- (ix) Reviewing of the speed limits and traffic calming measures
- (x) Formulation of strategies to motivate Good Samaritans in the district
- (xi) Establishment of traffic park-cum-training centre at town/city and Gram Panchayat in a district
- (xii) Promoting road safety campaign in the District
- (xiii) To discuss any other issue related to road safety

(b) to (e) The Ministry does not maintain details of meetings of District Road Safety Committee and Member of Parliaments’ Road Safety Committee.
